

(c) As against their original target of crude oil production of 13.49 million tonnes in the Sixth Five Year Plan, the revised target of OIL for that period is 13.65 million tonnes, an increase of 0.16 million tonnes. The value of this additional quantity would be about Rs. 35 crores at the current international price.

(d) During 1982-83, the approved Plan of OIL includes capital expenditure of about Rs. 26 crores and drilling expenditure of about Rs. 19½ crores to achieve the production targets.

(e) OIL is intensifying its drilling and production programmes for this purpose.

[Mr. Deputy Chairman in the Chair]

#### PAPERS LAID ON THE TABLE

**Report and Accounts (1980-81) of the Central Wakf Council and related paper**

12 Noon

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):** Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report and accounts of the Central Wakf Council for the year 1980-81, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-3497/82].

**SHRI SYED SHAHABUDDIN (Bihar):** Sir, on a point of order. Sir, this Report refers to the year 1980-81. This was due almost a year back. The hon. Minister has not appended a statement giving the reasons for the delay. He should be asked to give the reasons for the delay.

**SHRI MANUBHAI PATEL (Gujarat):** Why has it been delayed? He should give reasons.

**SHRI RAMAKRISHNA HEGDE (Karnataka):** The hon. Minister does not know.

**SHRIMATI MARGARET ALVA (Karnataka):** The hon. Minister does not know that there is delay.

**SHRI SYED SHAHABUDDIN:** You can give the reasons later on.

**MR. DEPUTY CHAIRMAN:** You can give it later on.

**SHRI JAGANNATH KAUSHAL:** We will give the reasons.

**Burmah Oil Company [Acquisition of Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited] Administration of Fund Rules, 1982.**

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR):** Sir, I beg to lay on the Table, under sub-section (2) of section 22 of the Burmah Oil Company [Acquisition of Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited] of the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum), Notification G.S.R. No. 20(E), dated the 18th January, 1982, publishing the Burmah Oil Company [Acquisition of Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and Burmah Oil Company (India Trading)] Limited (Administration of Funds) Rules 1982. [Placed in Library. See No. LT-3498/82].

**Notification of the Ministry of Communications (Indian Posts and Telegraphs Department)**

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL):** Sir, I beg to lay on the Table a copy of the Ministry of Communications (Indian Posts and Telegraphs Department) Notification G.S.R. No. 1141, dated the